

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 131 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

....Appellant

Vs.

**Unimark Remedies Ltd.
(Through Resolution Professional) & Anr.**

....Respondents

Present:

Appellant: Mr. Satendra K. Rai and Mr. Shashank Agarwal, Advocates

Respondents: Mr. Darpan Sachdeva, Mr. Siddharth Sharma and Ms. Charu Tyagi, Advocates for RP.

ORDER

02.09.2019: The Adjudicating Authority (National Company Law Tribunal), Mumbai bench informed that it has not passed any order under Section 31 of the I&B code, which is pending since June, 2018. We accordingly direct the Adjudicating Authority to pass appropriate order in the matter pending before it expeditiously, within three weeks of this order, taking into consideration the recent amendment made in Section 12 of the I&B code enforced since 06.08.2019.

Copy of this order be communicated to Registrar, National Company Law Tribunal, Mumbai to bring this order to the notice of the Bench of the Adjudicating Authority which is hearing the matter.

Post this case 'for orders' on **26th September, 2019** at **2.00 P.M.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)